

**MOST IMMEDIATE
ASSEMBLY QUESTION**

**GOVERNMENT OF N.C.T. OF DELHI
REVENUE DEPARTMENT: PARLIAMENT CELL
5, SHAM NATH MARG, DELHI-110054**

No. F.11/1684/DC/PC/VS/2021/593

Dated: 01-01-2022

To

The Dy. Secretary (Question Cell)
Delhi Legislative Secretariat,
Old Secretariat Delhi-110054

**Sub: Reply to Vidhan Sabha Unstarred Question No. 53 fixed for 03.01.2022 raised by
Hon'ble MLA Ms Bhawna Gour.**

Sir,

Please find enclosed herewith the 100 copies of the reply in respect of above said question for further necessary action at you end.

Yours faithfully

Encl.: As above.

(ANIL SIROHI)
SUB DIVISIONAL MAGISTRATE-III (HQ)

ANIL SIROHI
SDM (HQ)
Revenue Department
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
कार्यालय मंडलायुक्त (राजस्व)
संसदीय शाखा,
5, शाम नाथ मार्ग, दिल्ली।

अतारांकित प्रश्न संख्या : 53

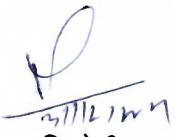
राजस्व विभाग

दिनांक 03.01.2022

प्रश्नकर्ता का नाम : माननीया विधायक सुश्री भावना गौड़ जी
क्या माननीय राजस्व मंत्री यह बताने की कृपा करेंगे कि :

क्र.सं.	प्रश्न	उत्तर
क)	पालम विधान सभा में कुल कितनी ग्राम सभा/सरकारी जमीनें खाली हैं, इनका पते, खसरा, प्लॉट का साइज सहित पूर्ण विवरण दें;	नोटिफिकेशन नं० 33/Engg.TP(DP)11424/94 दिनांक 24/10/1994 के तहत ग्राम पालम को शहरीकृत घोषित कर दिया गया है तथा नोटिफिकेशन नं० F.1(172)LM/2021/L&B दिनांक 19/08/2002 के द्वारा ग्राम सभा की समस्त भूमि का दायित्व दिल्ली विकास प्राधिकरण को दे दिया गया है(प्रतिलिपि संलग्न है)।
ख)	खसरा नम्बर 33/17/2 बीघा 1 बिसवा 18 की वर्तमान स्थिति क्या है;	उपरोक्तानुसार
ग)	खसरा नम्बर 33/9/2 पालम गांव हरिजन बस्ती की वर्तमान स्थिति क्या है; और	
घ)	पालम गांव खसरा नम्बर 32/6 की वर्तमान स्थिति क्या है?	

इसकी स्वीकृति सक्षम प्राधिकारी से प्राप्त कर ली गई है।


(अनिल सिरोही)
उपमण्डलीय दण्डाधिकारी-3 (मु०)
ANIL SIROHI
SDM (H.O.)
Revenue Department
Govt. of NCT of Delhi
5, Sham Nath Marg, Delhi-54

**(TO BE PUBLISHED IN PART IV OF DELHI EXTRA ORDINARY GAZETTE)
GOVERNMENT OF NCT OF DELHI: LAND & BUILDING DEPARTMENT**

NOTIFICATION

Dated: 19.8.2

No.F.1(172)/LM/2001/L&B: Whereas the Municipal Corporation of Delhi vide their notification No.F.33/Engg.TP(DP)11424/94, dated 24th October, 1994 have declared the villages as mentioned under column No.3 of the schedule annexed below as urban.

And whereas, by virtue of the operation of Section 150(3) (a) of the Delhi Land Reforms Act, the Gaon Sabha land of the said villages have been vested in the Central Government.

And whereas, the Central Government's powers under sub-section (1) of Section 22 of the Delhi Development Act, 1957 have been vested in the Lt. Governor, Delhi vide the Ministry of Works & Housing's Notification No.K11011/15/71/JDI dated the 5th February, 1972.

And whereas, the terms and conditions upon which land is being placed at the disposal of DDA have been agreed upon by the said Authority vide its Resolution No.114 dated the 10th May, 1981, the Lt. Governor, Delhi is pleased to place the Gaon Sabha land of the villages shown under column No.3 of the Schedule annexed below at the disposal of Delhi Development Authority for the purpose of development in accordance with the provision of the said Act.

SCHEDULE

SL.NO.	Name of the zone	Name of the Revenue Estate
1	2	3
1.	Najafgarh	1. Palam. 2. Mirzapur 3. Dabri 4. Nasirpur 5. Sagarpur 6. Bagdola 7. Sahupura 8. Matiala 9. Bindapur 10. Kakrola 11. Loharhari 12. Toganpur 13. Amberhal 14. Shahbad Mohammadpur 15. Bharthal 16. Nawada 17. Pochanpur 18. Barnoli 19. Dhulirais 20. Bliwasan

By order and in the name of Lt. Governor
National Capital Territory of Delhi.

No.F.1(172)/LM/2001/L&B/9206

Copy forwarded for information and necessary action to:

1. The Commissioner, LM-1, Delhi Development Authority, Vikas Sadan, New Delhi.
2. The Secretary to L.G with reference to the directions of the Hon'ble Lt. Governor in the meeting on 19/8/02.

sd/-
(Z.U.SIDDQUI)

Dated: 20-8-2002

(Z.U.SIDDQUI)
JOINT SECRETARY (LAND)
LAND & BUILDING DEPT.
GOVT. OF NCT OF DELHI

कच्चा व. भित्री जैव सजा सुधी जैव सजा

आज दिनांक 3/10/03 को मुलाबिक आदेश 2486 विकास अधिकारी नजफगढ़ दिनांक 29/9/03 के अनुसार जैव जैव सजा सजा देने कच्चा जैव सजा सुधी का जैव पर पड़ेगा। जैव पर दिल्ली प्रशासन की जैव है की प्रवीण कुमार परिवारी व दिल्ली विकास प्रधिकरण की जैव है की वेदप्रकाश तटारीलदार व श्री एसिडिक परिवारी नाम पड़ा प्रियम हेतु नमोरे मिले।

दिल्ली प्रशासन के सजा सजा के परिवारी की सजा है जैव सजा सुधी का जैव देखा गया। जैव पर नजफगढ़ जैव

$\frac{32}{71}$ (0-15), $7/2$ (2-04), $7/3$ (0-08), $8/1$ (0-10), ~~32/1~~ $\frac{32}{71}$ 1-0

154 (3-03) $\frac{33}{2/2}$ (3-02), $9/2$ (3-00), $8/1$ (3-02), $12/1$ (3-18),

$\frac{33}{13/1}$ (2-15), 14 (3-15), 123 (12-00), 122 (10-12) कुल सजा

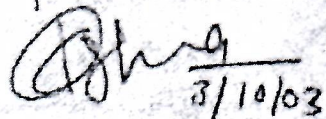
(50-10) जो कि जैव पर सजा पाया गया। का कच्चा श्री वेदप्रकाश दिल्ली विकास प्रधिकरण के सजा सजा गया।

इसके अलावा नजफगढ़ सजा 70/3/3 (0-10), $\frac{82}{19}$ (4-11), $\frac{82}{23/1}$ (2-10),

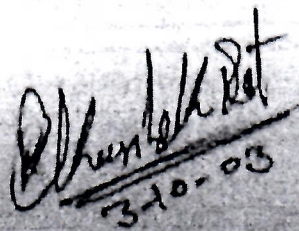
$\frac{82}{23/2}$ (1-00) कुल सजा (8-17) मुलाबिक रिकार्ड गाल सजा सजा सजा के

218/3-5-03 जैव पालन आदेश तटारीलदार पालन व फैसला दिल्ली हाई कोर्ट के सजा 12/97 दिनांक 14/5/2002 दीवान चंद्र बगाम 0-0-1 आदि Status Quo दर्ज करने के आदेश हुए हैं। इसका कच्चा बाद में कोर्ट के आदेश के सजा के बाद दिया जाएगा।

Handing over

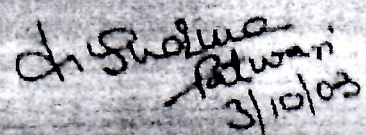


(KAPTAN BHANDARI)


3-10-03

Taken over

Veal Parash
Teh (DDA)
3-10-03


3/10/03